

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF ANIMAL HUSBANDRY DAIRYING AND FISHERIES  
LOK SABHA  
UNSTARRED QUESTION No. 4101  
TO BE ANSWERED ON 20<sup>TH</sup> MARCH, 2018

**MISUSE OF OXYTOCIN BY DAIRY OWNER**

4101. SHRI GEORGE BAKER:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether some cases of misuse of Oxytocin by dairy owners and farmers have come to the notice of the Government in some of the States including West Bengal;
- (b) if so, the details thereof, State/ UT-wise and the reasons therefor;
- (c) the action taken by the Government in this regard;
- (d) whether the Government is considering to ban its production and import completely within the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE  
(MS KRISHNA RAJ)**

- (a) As per the information received from various State Governments, there are some reports about misuse of Oxytocin in the Country by dairy owners and farmers have come to the notice of the Government in some of the States. However, no such cases have been reported in West Bengal.
- (b) & (c) The details of States/ UT wise and action taken by the respective State Drugs Control is Annexed.
- (d) & (e) As per information received from Drugs Controller General of India, a Proposal to prohibit the import of the Oxytocin and its formulations and also to regulate and restrict the Oxytocin formulations for human use is under consideration, so that the drug is supplied only to registered hospitals and clinics in public and private sector. In this regard a public notice seeking comments/ suggestions of stakeholders has been posted in Central Drugs Standard Control Organization (CDSCO) website on dated 28/02/2018.

## ANNEXURE I

**LOK SABHA QUESTION NO.4101**  
**dated 06.03.2018 by Shri George Baker**

Sl.No.	Detail of the case	Action Taken by the State Government
<b>Chhattishgarh</b>		
01	Injection Oxytocin 2ml x 21800 seized from Shri Rajesh Kumar Sharma, Dist-Korba, Chhattisgarh	Prosecution Launched in Chief Judicial Magistrate Court, Surguja Case No. 177/13, Date 08/03/2013.
02	Injection Oxytocin 42 seized from Shri Vishnu Sahu, Dist-Raipur, Chhattisgarh	Prosecution Launched in Chief Judicial Magistrate Court, Surguja Case No. 03/17, Date 27/09/2017.
03	Injection Oxytocin 72 seized from Shri Shankar Goli, Dist-Raipur, Chhattisgarh	Prosecution Launched in Chief Judicial Magistrate Court, Surguja Case No. 04/17, Date 27/09/2017.
04	Injection Oxytocin 42 seized from Shri Dhanraj Ahuja, Dist-Raipur, Chhattisgarh	Case is under investigation.
05	Injection Oxytocin 15858 seized from Shri Gayanchand Kesharwari, Dist-Balodabazar, Chhattisgarh	Drug Inspector Balodabazar Chhattisgarh has been instructed to institute prosecution in the case.
06	Injection Oxytocin 15858 seized from Shri Virendra Pathak, Dist-Balodabazar, Chhattisgarh	Drug Inspector Balodabazar Chhattisgarh has been instructed to institute prosecution in the case.
07	Injection Oxytocin Seized from Dr. R.S.Sikarwar, Sai pet clinic Dist-Bilaspur Chhattisgarh,	Prosecution Launched in Chief Judicial Magistrate Court, Surguja Case No. 02/2017, Date 26.10.2017.
08	Injection Oxytocin 121 Seized from M/s Sai Veterinary Medical Stores, Dist-Rajnandgaon, Chhattisgarh	Drug License of M/s Sai Veterinary Medical Stores, Dist-Rajnandgaon, Chhattisgarh is suspended.
<b>Karnataka</b>		
09	Sri Gangadhar S Gaveli, Resident of Belgaum, Karnataka found stocked Oxytocin containers quantity 293x100 ml in his residential premises	The entire stock held by him as has been seized by Assistant Drugs Controller, Belgaum circle and a complaint has been lodged in the Khade Bazar, Police Station, Belgaum, the matter is under investigation by police under FIR No. 220/2017 for the offences under section 272, 273 & 420 of IPC. Drugs Control Department officers are also investigating said matter for the violations under Drugs and Cosmetic Act and Rules thereunder.

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<b>Tamil Nadu</b>		
10	Four cases has been initiated against Animal Feed Traders for having stocked for sale and sold Oxytocin in contravention of the Cosmetics Act, 1940 and Rules 1945.	
<b>Uttar Pradesh</b>		
11	07 (04 cases in 2016-17 and 03 cases 2017-18 due to illegal possession of oxytocin injection).	08 persons were arrested ( due to illegal possession of Oxytocin injection) and 08 First Information Report (FIR) due to illegal possession of Oxytocin Injection.